

(iii) The party should give an undertaking that it would import components only as per the imports policy in force from time to time, and that such imports would be in consonance with the list of standardised components as approved by DOE. They should also get the CTV sets made by them tested by DOE's designated agencies on a sample basis.

(iv) The party should also give an undertaking that he would neither manufacture CTVs for nor sell CTVs to any company who may use foreign owned brand names.

(v) The party should neither hold nor propose to have foreign equity to implement his CTV project.

Flow of Funds From Abroad to Various Organisations in the Country

2469. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have lately chalked out a scheme to strengthen the administrative and other arrangements for monitoring the flow of funds from abroad to the various organisations in the country ;

(b) if so, the steps proposed to be taken under the scheme ; and

(c) the estimated amount of foreign contributions presently flowing into the country which is received by various organisations ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAJAN LASKAR) : (a) and (b) Under the current exchange control regulation, gross nonexport

receipts such as shipping, insurance, dividend, tourism receipts, etc., besides the four heads of receipts relevant to the term inward remittances namely, (i) family maintenance, (ii) savings of non-residents, (iii) migrant and transfers and (iv) money order receipts are permitted to flow into the country provided these are through the normal banking channels. Under the current regulators, authorised dealers are required to furnish details of remittances of Rs. 10,000/- and above.

Foreign Contributions to associations having definite cultural, economic, educational, religious or social programme or by the organisations of a political nature not being political parties are being regulated under the provisions contained in the Foreign Contribution (Regulation) Act, 1976. A monitoring cells is being set up to identify the suspect organisations and carry out scrutiny of accounts of such organisations and probe their activities by undertaking field investigations with a view to finding out violation of the provisions of Foreign Contribution (Regulation) Act.

(c) According to the computerised results foreign contributions amounting to Rs. 182.35crores and Rs. 170.08 crores were received during the years 1976-77 and 1979-80 respectively. The data contained in the returns for the year 1979 onwards is under computerisations.

Policy for Bookings of Auto Vehicles

2490. SHRI N.K. SHEJWALKAR: Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any policy determined for the bookings of various auto-vehicles i.e. cars and scooters ;

(b) whether it is a fact that various companies are adopting arbitrary practices in booking the auto-vehicles, neither proper interest for all the time on the deposits is given nor there is any